

ployees being literate had signed their service record bearing the date of birth in token of the correctness of the entries recorded therein.

**Employees of R.M.S., 'D' Division,
New Delhi**

427. Shri Manay: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the Ministry of Finance have issued orders that permanent reduction to a lower stage in time scale of pay of Government servant is not permissible;

(b) whether it is also a fact that some Scheduled Caste employees of R.M.S. "D" Division, New Delhi have been awarded punishment in contravention of the orders mentioned in part (a) above;

(c) if so, how many employees were awarded such punishment in the R.M.S. "D" Division, New Delhi, which despite repeated representations were not set aside; and

(d) the action Government propose to take in such cases?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) Yes, Sir.

(b) Two officials, of whom one happens to belong to the Scheduled Caste, were punished by the competent authority for some irregularity. The defect, *vide* (a) could have been rectified had the official concerned brought the same to the notice of the appellate authority. The other official did so and the defect was rectified in his case.

(c) One official, *vide* (b) did not submit an appeal against the punishment within the prescribed time.

(d) The case is being reviewed.

Telephones in Nizamuddin, Delhi

428. Shri Ramji Verma: Will the Minister of Transport and Communications be pleased to state:

(a) the number of persons for whom telephones were installed in Nizamuddin, Delhi during January and February, 1962, the dates of their applications and the special reasons for the grant of the priority, if any, in each case;

(b) the number of the persons out of part (a) above in whose cases the landlords concerned have not granted the permission to instal the phones and have insisted upon the removal of the encroachment;

(c) the circumstances under which the consent of the landlords in the cases falling in part (b) above was not obtained; and

(d) the reasons for the delay in the removal of the telephones falling in part (b) above in each case and the steps Government propose to take to avoid litigation in the matter from the landlords?

The Minister of Transport and Communications (Dr. P. Subbarayan):

(a) 12. The dates of applications range from 1958 to 1962. A few connections were sanctioned for special reasons and others were recommended by the Telephone Advisory Committee.

(b) No permission is taken from the Landlords. Only in one case landlord has asked for removal of the telephone.

(c) and (d). The question does not arise as no permission is required to be taken. If, however a protest is received it is verified whether the applicant is a *bonafide* tenant. The owner of the premises in one case has raised an objection to the installation of the telephone after the installation was completed. The matter is being enquired into and appropriate action will be taken.

Bhubaneswar Station

429. Shri A. T. Sarma: Will the Minister of Railways be pleased to state the action that has been taken to improve the Bhubaneswar Railway Station?